

IN THE COURT OF JUDICIAL MAGISTRATE FIRST CLASS,

DIBRUGARH

Present: Sri Rinku Boro, JMFC

(22.04.2022)

GR 2955/2016

Dibrugarh PS Case No. 875/2016, U/s 353/294 of IPC

COMPLAINANT	STATE OF ASSAM
REPRESENTED BY	SRI L. DEORI, ADDL. APP
ACCUSED	SRI BHASKAR HAZARIKA S/O LT. GOPEN CH. HAZARIKA NATUN GAON PS- DIBRUGARH DIST- DIBRUGARH
REPRESENTED BY	SMTI AMINA AHMED LD. ADVOCATE




22.04.2022
Judicial Magistrate 1st Class
Dibrugarh



Date of offence	11.10.2016
Date of FIR	11.10.2016
Date of Charge-sheet	31.10.2016
Date of Framing of Charges	12.12.2018
Date of commencement of evidence	18.01.2019, 28.03.2019, 18.04.2019, 25.06.2019, 24.07.2019, 03.03.2022
Date on which judgment is reserved	
Date of judgment	22.04.2022
Date of the Sentencing Order, if any	Convicted

Accused Details:

Rank of the accused	Name of Accused	Date of Arrest	Date Release on Bail	Offences charged with	Whether Acquitted or convicted	Sentence Imposed	Period of Detention Undergone during Trial for purpose of Sec. 427 Cr.P.C.
1	Bhaskar Hazarika	Notice U/s 41(A) CrPC		353/294 of IPC	Convicted	NIL	NIL


22-04-2022
Judicial Magistrate 1st Class
Dibrugarh